

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. (IB)-254(PB)/2017

IN THE MATTER OF:

Central Bank of India

.....Petitioner

v.

NCML Industries Ltd.

.....Respondent

SECTION : UNDER SECTION 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 08.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Shri Jaswinder Singh, Advocate

ORDER

Issue notice to show cause to the respondent why the petition under Section 7 of Insolvency and Bankruptcy Code, 2016 be not admitted.

Process dasti.

Learned counsel for the petitioner shall file affidavit of service alongwith report of the process server.

List for further consideration on 22.08.2017.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

08.08.2017

Vineet